Petition No.104/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited

Petitioner : Adani Power Limited

Respondent : UHBVNL & anr.

Date of hearing : 22.2.2018

Coram : Shri P.K. Pujari, Chairperson
            Shri A.K. Singhal, Member
            Shri A.S. Bakshi, Member
            Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, APL
                 Ms. Ranjitha Ramachandran, Advocate, APL
                 Ms. Poorva Saigal, Advocate, APL
                 Ms. Anushree Bardhan, Advocate, APL
                 Ms. Abiha Zaidi, Advocate, Apl
                 Ms. Poonam Verma, APL
                 Shri Aditya Singh, Advocate, HPPC
                 Shri Pawan Bains, HPPC

Record of Proceedings

The Commission observed that the petition is listed for directions as the hearing in the matter was concluded and the order could not be issued prior to demitting of office of ex-Chairperson.

2. Learned counsel for the Petitioner submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)